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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **RFA(OS) 69/2018**

PRITENDRA KUMAR BUTTA

.....Appellant

Through: Mr Sanjeev Anand, Senior Advocate
with Mr Yakesh Anand, Ms Sonam
Anand and Mr Akshay Thakur,
Advocates.

versus

KALPANA BALUPURI BUTTA

.....Respondent

Through: Mr KK Manan, Senior Advocate with
Ms Supriya Manan, Ms Heena
Ahluwalia, Advocates.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

% **13.08.2024**

[Physical Hearing/Hybrid Hearing (as per request)]

CM APPL. 31138/2024

1. The substantive prayer made in the application reads as follow:

*“a) allow Appellant to file written submissions running to 6 pages;
b) take on record the accompanying written submissions and Affidavit dated
02.05.2024 on behalf of the Appellant;”*

2. For the reasons given in the application, the aforementioned prayers
are allowed, and the application is closed.

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3. Counsel for the parties will have liberty to file a compilation of
judgments.

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4. The compilation will be accompanied by an index that will indicate the proposition for which the judgment has been cited, and the paragraphs on which reliance is placed.
5. The compilation of judgments will be filed by the counsel for the parties within the next three (3) weeks.
6. The appeal will be listed in the first five (5) matters in the category of “After Notice Matters”.
7. List the matter on 11.12.2024.

RAJIV SHAKDHER, J

AMIT BANSAL, J

AUGUST 13, 2024

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[Click here to check corrigendum, if any](#)